

ACT No. XIII OF 1944.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 26th April, 1944.)

An Act to extend the date up to which certain duties characterised as protective in the First Schedule to the Indian Tariff Act, 1934, shall have effect.

WHEREAS it is expedient to extend the date up to which certain duties characterised as protective in the First Schedule to the Indian Tariff Act, 1934 (XXXII of 1934), shall have effect;

it is hereby enacted as follows:—

1. Short title.—This Act may be called the Protective Duties Continuation Act, 1944.

Price anna 1 or 1½.

Protective Duties Amendment

[ACT XIII of 1934]

2. **Amendment of the First Schedule, Act XXXII of 1934**—In the First Schedule to the Indian Tariff Act, 1934 (XXXII of 1934), in Items Nos. 10 (1), 11 (1), 12, 44, 44(1), 46, 46(1), 47, 47(1), 47(6), 48, 48(1), 48(3), 48(4), 48(5), 48(7), 48(10), 49(5), 51(2), 51(3), 51(5), 53(2), 53(3), 53(4), 53(9), 53(10), 53(12), 53(17), 53(19), 53(20), 53(21), 53(25), 53(27) and 74, for the entry or entries in seventh column "March 31st, 1944" the entry or entries "March 31st, 1945" shall be substituted.

3. **Amendment of section 3, Act XIII of 1932**—In section 3 of the Sugar Industry (Protection) Act, 1932 (XIII of 1932), for the figures "1944" the figures "1945" shall be substituted.